GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA STARRED QUESTION NO. 124 TO BE ANSWERED ON 09.03.2017

Irregularities under MGNREGS

*124. SHRIMATI RAMA DEVI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the unemployed people in rural areas are not being provided employment despite having 'Job Cards' under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof along with the reasons there for;
- (c) whether any irregularities in implementation of the scheme have been brought to the notice of the Government;
- (d) if so, the details thereof during the last three years and the current year, category and State/UT-wise; and
- (e) the action taken by the Government in this regard alongwith the outcome thereof during the said period, State/UT-wise & category-wise?

ANSWER MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR)

(a) to (e): A Statement is laid on the Table of the House.

Statement in reply to Parts (a) to (e) of Lok Sabha Starred Question No. 124 for 09.03.2017.

(a)&(b): No, Madam. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) is demand driven scheme wherein works are provided to the households who have job cards and who demand work.

The Ministry, under (c)to(e): Mahatma Gandhi National Rural Employment Guarantee Scheme receives complaints of irregularities from States/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for complaint redressal have also been issued to all States/UTs. 19 States and 1 UT have formulated Grievance Redressal Rules for dealing with complaints. Steps have been taken to strengthen social audit units and appointment of Ombudsmen in the States. The cumulative pendency of the grievances is monitored at the Ministry level. The category-wise data on pending complaints is not maintained by the Ministry. The State/UT-wise details of pending complaints with States/UTs during last three years and current year (as on 06.03.2017) is at **Annexure**.

Annexure referred in reply to parts (c)to(e) of Lok Sabha Starred Question No. 124 dated 09.03.2017.

Centralized Public Grievance Redressal and Monitoring System (CPGRAMS) State/UT-wise pendency of complaints

SI. No	States/ UTs	Year-wise pendency of			
		complaints			
		2014	2015	2016	2017*
1.	Andhra Pradesh	0	4	13	12
2.	Arunachal Pradesh	0	0	0	0
3.	Assam	0	11	42	43
4.	Bihar	0	0	97	112
5.	Chhattisgarh	0	0	19	20
6.	Daman & Diu	0	0	0	0
7.	Goa	0	0	0	0
8	Gujarat	0	1	2	3
9.	Haryana	0	8	38	38
10	Himachal Pradesh	0	3	9	8
11.	Jammu & Kashmir	0	1	8	15
12	Jharkhand	0	8	29	14
13	Karnataka	0	3	13	13
14	Kerala	0	2	7	5
15	Lakshadweep	0	0	0	0
16.	Madhya Pradesh	1	11	53	55
17.	Maharashtra	0	1	21	22
18.	Manipur	1	2	9	9
19.	Meghalaya	0	1	2	2
20.	Mizoram	0	0	1	1
21.	Nagaland	0	0	0	1
22.	Odisha	0	15	29	31
23.	Punjab	0	3	20	21
24.	Rajasthan	0	20	12	11
25.	Sikkim	0	0	0	0
26.	Tamil Nadu	0	4	31	34
27.	Telangana	1	0	2	2
28.	Tripura	0	1	8	11
29.	Uttarakhand	0	7	19	19
30.	Uttar Pradesh	36	237	581	563
31.	West Bengal	1	1	34	39
32.	Andaman & Nicobar	0	0	1	1

^{*}As on 06.03.2017